

CBI No. 112/19

CBI VS. V. K. JOLLY & ORS.

28.08.2020.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly along with Sh. Pradeep Dabas Advocate.

A-2 D. K. Malhotra along with Sh. I. D. Vaid and Dhruv Sehrawat Advocates.

A-3 Ashok Goenka, A-5 Lata Rani Goenka and A-6 Mayur Goenka with Sh. Tarun Sharma Advocate.

Matter was at the stage of final arguments.

Part arguments advanced by Ld. PP for CBI. He seeks adjournment for addressing further arguments.

On request, let the matter be fixed for addressing further final arguments on behalf of Prosecution as well as for filing of written submissions and their consent on **07.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/28.08.2020